

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE
OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

VACATIONS - Dussehra Vacation, 2014 - High Court of
Judicature at Hyderabad for the State of Telangana and the State of
Andhra Pradesh - Sitting Arrangements - Notification - Issued.

ROC.NO.2060/SO-1/2013

DATED:25.09.2014

NOTIFICATION NO.28/SO/2014

It is hereby notified that the High Court of Judicature at
Hyderabad for the State of Telangana and the State of
Andhra Pradesh will be closed for Dussehra Vacation, 2014 from
Monday the 29th September, 2014 to Wednesday the 1st October,
2014 (Both days inclusive).

During the Vacation, the following Hon'ble Judges will be
sitting in the High Court for hearing the matters as given below:-

Date of filing	Date of sitting & Time	Hon'ble Judges	Bench matters
29.09.2014	01.10.2014 10.30 AM to 1.30 PM	Hon'ble Sri Justice G.Chandraiah & Hon'ble Sri Justice M.S.K.Jaiswal	Division Bench
	& 2.15 PM to 4.15 PM	Hon'ble Sri Justice C.Praveen Kumar	Single Bench

Note: Hon'ble Judges will preside over the Single Benches after
completion of the work of the Division Bench.

The following officers are nominated as the Vacation Officers.

1. Sri R.L.N.Charyulu, Deputy Registrar,
2. Sri Kodali Srinivasa Rao, Assistant Registrar,
3. Sri P.Venkat Reddy, Assistant Registrar
4. Sri T.Nagesh Babu, Assistant Registrar

::2::

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters
 - ii. Anticipatory bail matters
 - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
 - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
 - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
-
- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
 - 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.

Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.

No policy and administrative matters shall be taken up during vacation.


REGISTRAR GENERAL
24/11/14

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal)
3. The Officers concerned.
4. All the Registrars, High Court of Judicature at Hyderabad.
5. All the Unit Heads in the State.
6. All the Officers, High Court of Judicature at Hyderabad.
7. All the Section Heads, High Court of Judicature at Hyderabad.

Contd...

- 8) The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
- 9) The Metropolitan Sessions Judge, Hyderabad, Vijayawada and Visakhapatnam
- 10)The Director, A.P.Judicial Academy, Secunderabad.
- 11)The Member Secretary, A.P. State Legal Services Authority and Telangana State Legal Services Authority, Hyderabad.
- 12)The Secretary, A.P. H.C. Legal Service Committee, Hyderabad.
- 13)The Advocate General, State of Telangana, Hyderabad.
- 14)The Advocate General, State of Andhra Pradesh, Hyderabad.
- 15)The Secretary to Governor, for the State of Telangana and State of Andhra Pradesh, Hyderabad.
- 16)The Chief Secretary to Government, Government of Telangana, Hyderabad.
- 17)The Chief Secretary to Government, Government of Andhra Pradesh, Hyderabad.
- 18)The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Telangana, Hyderabad.
- 19)The Secretary (I/c), Law Department, Government of Andhra Pradesh, Hyderabad.
- 20)The Chairman, A.P. Administrative Tribunal, Hyderabad.
- 21)The Chairman, Industrial Tribunals (I,II & Addl.), Hyderabad.
- 22)The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 23)The Chairman, Sales Tax Appellate Tribunal, Hyderabad & Addl. Bench at Visakhapatnam.
- 24)The Chairman, Co-operative Tribunal, Hyderabad and Vijayawada.
- 25)The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
- 26)The Presiding Officer, Wakf Tribunal, City Civil Court compound, Hyderabad.
- 27)The Presiding Officers, Labour Courts at Hyderabad, I,II & III, Visakhapatnam, Guntur, Ananthapur, Warangal & Godavari Khani.
- 28) The Secretary General, Supreme Court of India, New Delhi.
- 29)The Registrar, Supreme Court of India, New Delhi.
- 30)The Registrar, All High Courts in India.
- 31)The Registrar, Railway Claims Tribunal, Hyderabad.
- 32)The Registrar, Income Tax Tribunal, Hyderabad.
- 33)The Registrar, A.P. Lokayukta, Hyderabad.
- 34)The Registrar, State Consumers Redressal Forum, Hyderabad.
- 35)The Secretary, Bar Council of A.P., Hyderabad.
- 36)The Accountant General, Andhra Pradesh, Hyderabad.
- 37)The Public Prosecutor for the State of Telangana at High Court of Judicature at Hyderabad.
- 38)The Public Prosecutor for the State of Andhra Pradesh at High Court of Judicature at Hyderabad.
- 39)The Administrator, Government Pleaders, Hyderabad.
- 40)The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 41)The Special Judge for Economic Offences, Hyderabad.
- 42)The Special Judge for Essential Commodities Act, Hyderabad.
- 43)The Special Judge for Trial of CBI Cases, Hyderabad and Visakhapatnam.
- 44)The Special Sessions Judge for SCs & STs (POA) Act, 1989-cum-VI Metropolitan Sessions Judge, Secunderabad.
- 45)The Special Sessions Court for Trial of cases under SCs & STs (POA) Act, 1989-cum-Addl. District & Sessions Judges in the State.
- 46)The Special Judge for SPE & ACB Cases, Vijayawada & Nellore.
- 47)The Judge, Family Courts at Hyderabad, Adilabad, East Godavari at Rajahmundry, Nalgonda, Nellore, Mahabubnagar, Medak at Sangareddy, Prakasam at Ongole, Secunderabad, Srikakulam, Vijayawada, Visakhapatnam, Warangal, Tirupathi and Kurnool.
- 48)The Registrar, Special Court under the A.P. Land Grabbing Prohibition Act, Hyderabad.

- 49)The Registrar, Special Court under the A.P. Electricity (Amendment) Act – 2000, Sec'bad.
- 50)The Presiding Officer, Court of the Special Judge for trial of Embezzlement of Funds in Social Welfare Department, Nampally, Hyderabad.
- 51)The Director of Prosecutions, Hyderabad.
- 52)The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently)
- 53)The President, Judicial Officers' Association, High Court of Judicature at Hyderabad.
- 54)The Secretary, Junior Officers' Association, High Court of Judicature at Hyderabad.
- 55)The President, High Court Service Association, High Court of Judicature at Hyderabad.
- 56)The President, High Court Advocates' Association, High Court of Judicature at Hyderabad.
- 57)The Secretary, Advocates' Clerks' Association, High Court of Judicature at Hyderabad.
- 58)The President, Court Masters and Personal Secretaries to the Hon'ble Judges' Association, High Court of Judicature at Hyderabad.
- 59)The Secretary, State Judicial Employees Association, Criminal Courts Compounds, Red Hills, Nampally, Hyderabad.
- 60)The General Secretary, A.P. Judicial Class IV Employee's Association, c/o District Court, Chittoor.
- 61)The Commissioner, Information & Public Relations, Hyderabad.
(with a request to publish the notification in all local dailies)
- 62)The Director, All India Radio, Public Gardens, Hyderabad.
- 63)The Director, Doordarshan Kendra, Ramanthpur, Hyderabad.
- 64)The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 65)The Overseer, High Court of Judicature at Hyderabad.
- 66)SPARE

} With a request for making necessary announcement

} For publication in the Newspaper